

15.12.97  
 13  
 C.R.  
 e-a not filed  
 2/2/98

No hearing on motion  
 11.2.98  
 DR  
 DR

14

17-2-98

Hon. Mr. V.L. Seth, A.M.  
Hon. Mr. D.C. Verma J.M.

Applicant, who is present in person, states that he <sup>not</sup> received copy of the objection. Learned counsel for respondents, undertakes to supply a copy of the objections during the course of the week whereafter the applicant is allowed 2 weeks for filing a reply to the objections filed by the respondents. List for orders on 24-3-98.

V.  
 J.M.

A.M.

13/2/98

Hon. Mr. V.L. Seth, A.M.  
Hon. Mr. D.C. Verma J.M.

For petitioner: Applicant in person.  
 For respondents: Sh. A.K. Chatterjee

~~Copy prepared on  
 31-3-98 and file  
 with order at 21-3-98  
 with file No. 100  
 dated 20-3-98~~

The learned counsel for respondents invited our attention to the judgment of the Hon'ble Supreme Court inre. Union of India & Others vs. Virpal Singh Chauhan & Others reported in (1995) 6 SCC page 684 and para 34 thereof. In the said para, apex court has, inter alia, ordered as below:

"The proper course, in our considered opinion, is to send all these matters back to the Tribunal to work the rights of individuals concerned applying the three principles aforesaid. These appeals are accordingly disposed of in the above terms and matters remanded to the respective Tribunals. Writ petitions are dismissed